

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Ms. Neerja Mathur, Member (EO)**

DATE OF HEARING: 27.5.2014

Petition No. 170/MP/2013

Subject : Dispute pertaining to the composite scheme of supply for power to respondent Nos. 1 and 2 (situate in the State of Haryana).

Petitioner : Jhajjar Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited
Dakshin Haryana Bijli Vitran Nigam Limited

Petition No. 319/MP/2013

Subject : Petition seeking a declaration that COD by the generating company was illegal and not in accordance with the PPA and prudent utility practices.

Petitioner : Tata Power Delhi Distribution Limited

Respondents : Jhajjar Power Limited and others

Parties present : Shri Aditya Jalan, Advocate, JPL
Ms. Anushree Bardhan, Advocate, Haryana Discoms
Shri Alok Shankar, Advocate, TPDDL

Record of Proceedings

Learned counsel for the Jhajjar Power Limited submitted that as per the Commission's directions, amended memo of parties has been filed today and requested to adjourn the matter.

2. Learned counsel for the Jhajjar Power Limited further requested for four weeks time to file its reply in Petition No. 319/MP/2013.
3. The Commission directed the respondents of both petitions to file their replies by 20.6.2014, with an advance copy to the petitioners, who may file their rejoinders, if any, by 4.7.2014.
4. The petitions shall be listed for hearing on 10.7.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)